

time by which the performa is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). The format of sub-lease/conveyance deeds in respect of flats allotted to Cooperative Group Housing Societies has been finalised and placed before the Authority for its approval. After approval by the Authority and concurrence of the Government, it will be made available to the Societies.

Lien Facilities to All India Services

3518. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to grant five year lien to those in the I. A. S. cadre to work in private sector;

(b) if so, the details thereof;

(c) whether these facilities will be extended to other employees also; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (d). The Civil Services Board had recommended that the service rules governing grant of permission to Government Officers to take up appointments with private sector etc. should be liberalised. This recommendation pertains to all Government Servants and not to IAS Officers only. No decision has been taken on this recommendation.

Manufacture of Heart Valve In India

3519. SHRISHRAVAN KUMAR PATEL: Will PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to manufacture such artificial heart valves as invented by a non-resident Indian doctor, Dr. B. R. Kalke; and

(b) if so, the details of the proposal and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b). There is no such proposal approved or being processed by the Government for manufacture of such artificial heart valve as invented by Dr. B. R. Kalke.

SINO India collaboration in the field of chemicals

3520. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Chinese Prime Minister, during his recent visit to India, has made some offers in regard to the collaboration in the field of chemicals; and

(b) if so, the details thereof and the projects that are being considered by the Union Government to be taken up with the help of China?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) No, Sir.

(b) Does not arise.

Service conditions of Employees working in D.R.D.As

3521. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) the service conditions of the employ-

ees serving in the District Rural Development Agencies:

(b) whether the employees of the said agency have submitted a memorandum to the Union Government recently in regard to their service conditions and regularisation. and

(c) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) Service conditions of the employees serving in the District Rural Development Agencies are governed by respective State Governments.

(b) Yes, Sir.

(c) They have put forward the following demands:—

1. Formation of a State cadre with service rules, security of jobs etc.
2. Filling up of all vacant posts.
3. Reversion of staff on deputation and stoppage of this practice in future.
4. Earmarking of funds of Administrative expenses as non-plan budget.
5. Regularisation of service of craft teachers appointed under TRYSEM.
6. Provision of all service benefits equal to State Government employees.
7. Payment of relief to the families of the deceased DRDA employees as admissible to the government employees.

8. Implementation of Nehru Rozgar Yojana through DRDAs.

These demands have been forwarded to the State Governments with request that the matter be dealt with by them urgently.

Encroachment of Public Land

3522. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of drive against encroachments on public land launched by MCD, DDA, CPWD, Cantonment Board etc. and the results thereof;

(b) whether the drive has not yielded good results and the shopkeepers continue to encroach on the public land, pedestrian paths, verandahs even in Government markets; and

(c) if so, the reasons for not taking steps to drive away the encroachers and to get the pedestrian paths, verandahs etc. cleared of encroachments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Removal of encroachments from government lands is a regular exercise carried out by various agencies owning the land.

(b) As reported by the various agencies, despite the drive against encroachments on public land, large number of squatters shopkeepers are doing their business on foot-paths etc. under the strength of stay orders from various courts.

(c) Regular raids are conducted to remove the encroachments. Encroachments in respect of shopkeepers/squatters can be